

IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

ITEM No.15

I.A. No. 1920/2020 in C.P. (IB) No. 3735/MB/2018

IN THE MATTER OF:

Forever Glory Trading Limited
V/s

.... Petitioner

Global Power source (India) Limited

.... Corporate Debtor

Order under Sections 60(5) & 9 of the Insolvency and Bankruptcy Code,
2016

Order delivered on 16.08.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. NARENDER KUMAR BHOLA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:

Adv. Atharva A. Dandekar a/w Adv.
Akshata Naik.

For the Original Respondent:

Mr. Apoorv Khator, Advocate.

ORDER

List the matter for hearing on 27.09.2021.

Sd/-

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

16.08.2021
VINEET